

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/72(KB)2015
EP/2(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02ND DECEMBER, 2022, 02:00 P.M

IN THE MATTER OF	SUBHAS CHAKRABORTY & ORS VS NEW SHELTER PROMOTERS PVT LTD & ORS
UNDER SECTION	SEC. 241(1), SEC. 242(4)

Counsel/Authorised Representative appeared physically/through video conference:

For petitioner in EP/2(KB)2022 : Mr. Chayan Gupta, Adv.
Mr. P. Bandyopadhyay. Adv/
For R-1 & R-9 : Ms. B. Gayatri, Adv.

ORDER

1. Ld. Counsel for the petitioner in EP/2(KB)2022 present. Ld. Counsel for R-1 and R-9 present.
2. Ld. Counsel appearing for R-1 and R-9 seeks time to file Vakalatnama on behalf of the respondents. Time is granted. Let the same be filed within one week from today. Reply affidavit, if any, shall also be filed within two weeks from today. In the meantime, respondents are restrained from transferring or alienating properties mentioned at page 10 of the EP/2(KB)2022, which is accompanying an order dated 19/05/2016 passed by CLB.
3. Petitioner is directed to file affidavit of service proving service on the other respondents within one week.
4. **Post this matter again on 12/01/2023.** The Registry is directed to trace out the Settlement Deed mentioned in the order dated 19/05/2016 and place it before this Bench on the next date of hearing.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)